

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 490/TT/2019**

Date:18.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 125 MVA Bus Reactor at 400/200 kV Rajgarh Sub-station alongwith associated bays at Rajgarh Sub-station in WR

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the CERC (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.4.2020:-

### **2014-19 period**

- a. Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
- b. Confirmation statement that no previously undischarged liability is pending other than claimed in the petition.

### **2019-24 period**

- c. Confirmation whether any previously recognized liabilities remain to be discharged for 2019-24 period, since no add-cap has been claimed for this period

### **Forms**

- d. Flow of liabilities statement as per enclosed Annexure-I(B).
  - e. Form 13 (Break up of Initial Spares)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,  
Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized <sup>^</sup>						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

<sup>#</sup> TL/SS/Communication Systems etc.

<sup>^</sup>Works deferred for execution, contract amendment - please specify

\*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset